

Recruitment Rules for SC/ST in Railway Degree College, Secunderabad.

10160. SHRI MANMOHAN TUDU : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railway Degree College, Secunderabad followed reservation rules in the matter of recruitment of Scheduled Caste/Scheduled Tribe Lecturers as has been in practice in the Osmania University, when recruitment of Lecturers took place in 1977-1978 and 1979; and

(b) if not, the reasons therefor and action taken against persons responsible for violating rules in the matter ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOU-DHURY) : (a) The practice in vogue in the Osmania University was followed in the case of Railway Degree College, Secunderabad.

(b) Does not arise.

Deliveries on Indemnity Bond

10161. SHRI S.S. RAMASWAMY PADAYACHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is obligatory on the Railways where deliveries are given on Indemnity Bond to ask for R/Rs within a stipulated period;

(b) if so, whether it is a fact that this stipulation is not observed on the N.E. Railway and Northern Railway in many cases and whether such cases have been referred to the Railway Administration;

(c) if so, in how many cases this relaxation has been allowed on these two Railways and the period for which such relaxation is being enjoyed by the parties; and

(d) steps now proposed to be taken to insist on parties to produce the R/R in all such defaulting cases ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOU-DHURY) : (a) No.

(b) to (d) Do not arise.

Selling of Entroquinol and Mexaform

10162. SHRI G. NARASIMHA RDEDY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that medicines like Entroquinol and Mexaform are still being sold freely in India even without a doctor's prescription;

(b) whether it is a fact that it has been established beyond doubt that these medicines have crippling effects;

(c) whether in Japan 11,000 persons were crippled because of this medicine; and

(d) if so, step taken to ban these drugs ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) and (d) Entroquinol and Mexaform have now been included in Schedule 'H' of the Drugs and Cosmetics Act and should not be sold without the doctor's prescriptions as per provisions of the Act. There is at present no proposal to ban these drugs.

(b) The Indian Council of Medical Research and the leading Gastro-entrolgists in the country whose advice was sought regarding the Reports first appearing in 1970 and later in 1977 of the toxic effects of these drugs, were of the view that these reports were not conclusive and did not warrant their withdrawal.

(c) Government has not such information.